

Immediately after the accident, i.e., at about 20.05 hours, the driver of the train took his engine to Bettiah with 7 injured, who immediately were admitted into the hospital. The engine with an open truck returned to the site of the accident at 22.05 hours with the District Magistrate and the Superintendent of Police, Motihari. High-power lamps, food and drinking water were also brought in the truck. The railway medical relief train from Narkatiaganj with Railway doctors arrived at 23.05 hours. The civil authorities had already reached the site with medical and other assistance. The District Magistrate returned from the site of the accident to Bettiah at 1.30 hours on 3rd May, 1954, with the engine and the truck in which 22 more injured were taken to Bettiah. The injured were removed from there to the hospital in jeeps and other vehicles. Medical relief trains left Narkatiaganj and Samastipur at 22.00 hours and 22.05 hours respectively with doctors and District Officers of Samastipur. Breakdown trains left Narkatiaganj, Samastipur and Gorakhpur at 22.35, 23.05 and 23.50 respectively. The Railway Administrative Officers and District Officers Samastipur arrived at the site of the accident between 2 and 4 hours on 3rd May, 1954. The General Manager arrived later in the morning. The track was cleared at about 16.30 hours on 3rd May, 1954. Prompt measures were taken for removing the injured from the debris and giving first aid, and taking them to the hospital at Bettiah. The staff and students of Kumar Bagh Basic School also rendered assistance.

Of the injured, 24 left after receiving first aid at the site or at the Bettiah Civil Hospital. The remaining 40 cases, which include four railway servants and six cases of serious injuries, have been admitted into the Civil Hospital at Bettiah.

The approximate cost of damage to permanent way is Rs. 200. The cost of damage to rolling-stock is being assessed. The Government Inspector of Railways has notified that he is commencing his enquiry on 4th May, 1954 at Bettiah.

#### CONVICTION OF A MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following communication from the Magistrate 1st Class, Purulia:

"Purulia, 28th April, 1954.

Sir,

In continuation of the Sadr Sub-Divisional Officer Manbhumi's letter No. 84 dated 22nd January, 1954, I beg to state that Shri Bhajahari Mahata, M.P. has been convicted today under section 9(5) of the Bihar Maintenance of Public Order Act 1949 and sentenced to undergo simple imprisonment for six months and to pay a fine of Rs. 500/-, in default to undergo further simple imprisonment for three months. He has been remanded to jail custody and has been placed in Division I".

#### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will now proceed with the further consideration of the motion moved by Dr. Katju day before yesterday for reference of the Code of Criminal Procedure (Amendment) Bill to a Joint Select Committee of both Houses.

**Shri S. V. Ramaswamy (Salem):** I beg leave.....

**Shri Bansal (Jhajjar-Rewari):** Before you call upon.....

**Mr. Speaker:** I am sorry. Along with that, the House will also consider the following motion moved by Shri S. V. Ramaswamy on the 12th March 1954, namely:

"That the Bill further to amend the Code of Criminal Procedure, 1898, be referred to a Select Committee consisting of Pandit Thakur Das Bhargava.....

I do not know whether he will come within the operation of this.

**Pandit Thakur Das Bhargava (Gurgaon):** I am not speaking on that Bill.

**Mr. Speaker:**

"...Shri H. V. Pataskar, Shri K. Raghuramaiah, Shri Tek Chand,